

Indian Cricket

934. Shri A. M. Tariq: Will the Minister of Education be pleased to state the amount of money which has been granted for the improvement of Indian Cricket in the years 1956-57, 1957-58 and 1958-59 so far?

The Minister of Education (Dr K. L. Shrimall):

Year	Amount
1956-57	Rs 84,884-90
1957-58	Rs 50,689-58
1958-59 (so far)	Rs 60,532-72

12-11 hrs.

PAPERS LAID ON THE TABLE

REPORT OF NEYVELI LIGNITE CORPORATION (PRIVATE) LIMITED

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): I beg to lay on the Table, under sub-section (I) of Section 639 of the Companies Act, 1956, a copy of each of the following papers —

- (i) Annual Report of the Neyveli Lignite Corporation (Private) Limited for the year 1957-58 along with the Audited Accounts
- (ii) A review by the Government of the above Report [Placed in Library, See No LT-1243/59]

REPORT OF LAW COMMISSION

The Minister of Law (Shri A. K. Sen): I beg to lay on the Table a copy of each of the following papers —

- (i) Fourteenth Report of the Law Commission on the Reform of Judicial Administration (Volumes I and II)
- (ii) Summary of Recommendations of the Report
- (iii) Classified Recommendations of the Report [Placed in Library, See No LT-1244/59]

AMENDMENTS TO INDIAN POLICE SERVICE (PAY) RULES

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under sub-section (2) of Section 3 of the All India Services Act, 1951 a copy of Notification No GSR 205 dated the 21st February, 1959, making certain further amendment to Schedule III to the Indian Police Service (Pay) Rules, 1954 [Placed in Library, See No LT-1245/59]

NOTIFICATIONS UNDER SEA CUSTOMS ACT AND CENTRAL EXCISES AND SALT ACT

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944, a copy of each of the following Notifications —

- (i) GSR No 148 dated the 7th February, 1959, making certain amendments to the Customs and Central Excise Duties Refund (Fixed Rates) Rules, 1958
- (ii) GSR No 149 dated the 7th February, 1959, making certain amendments to the Customs and Central Excise Duties (Brand Rates) Rules, 1958 [Placed in Library, See No LT 1246/59]

NOTIFICATIONS UNDER SEA CUSTOMS ACT

Shri B. R. Bhagat I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878, a copy of each of the following Notifications —

- (i) GSR No 150 dated the 7th February, 1959, making certain amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958
- (ii) GSR No 151, dated the 7th February, 1959 making certain amendment to the